



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ८७(३)]

सोमवार, डिसेंबर १७, २०१८/अग्रहायण २६, शके १९४०

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असाधारण क्रमांक १७६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Acupuncture System of Therapy (Amendment) Act, 2018 (Mah. Act No. LXXIV of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. LXXIV OF 2018.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 17th December 2018.)

An Act to amend the Maharashtra Acupuncture System of Therapy Act, 2015.

Mah.
XXV of
2017.

WHEREAS it is expedient to amend the Maharashtra Acupuncture System of Therapy Act, 2015, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-ninth Year of the Republic of India, as follows:-

1. This Act may be called the Maharashtra Acupuncture System of Therapy (Amendment) Act, 2018. Short title.

Amendment
of section 3
of Mah. XXV
of 2017.

2. In section 3 of the Maharashtra Acupuncture System of Therapy Act, 2015, for sub-section (7), the following sub-section shall be substituted, namely:-

Mah.
XXV of
2017.

"(7) Notwithstanding anything contained in the foregoing sub-sections or elsewhere in this Act, in case of constitution of the Council for the first time,-

(i) the members referred to in clause (a) of sub-section (3) shall be nominated by the State Government;

(ii) the members to be nominated by the State Government from various categories specified in clauses (b), (d) and (e) shall also be nominated by the State Government irrespective of the categories specified in said clauses:

Provided that, the nomination of members referred to in clause (a) of sub-section (3) by the State Government prior to the commencement of the Maharashtra Acupuncture System of Therapy (Amendment) Act, 2018 on the first Council shall be deemed to have been made in accordance with the provisions of this sub-section, as amended by the said Act."

Mah.
LXXIV
of 2018.